

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.11.2021 AT 10.30 AM

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No. 62/9/AMR/2020	IA(IBC)/118/ 2021	12A of IBC	Pavan Kankani (IRP) in the matter of CPR Laboratories Private Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard. The I.A.No.118/2021 is filed by the Applicant/IRP seeking to withdraw the Petition stating that the matter is settled and complete fee was received. There is no opposition from the other side. Hence, I.A.No.118/2021 is allowed and CP (IB) No. 62/9/AMR/2020 is dismissed as withdrawn. Accordingly, I.A.No.118/2021 and CP (IB) No. 62/9/AMR/2020 are disposed of, vide separate orders.


**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

I.A.No.118/2021

In

CP (IB) No.62/9/AMR/2020

**Under Section 12A of the Insolvency and Bankruptcy Code, 2016
Read with Regulation 30 A of the Insolvency and Bankruptcy
Code (Corporate Insolvency Resolution Process) Regulations, 2016**

In the matter of

M/s. CPR LABORATORIES PRIVATE LIMITED

BETWEEN:

Mr.Pavan Kankani,
Interim Resolution Professional of
M/s. CPR Laboratories Private Limited
Office at 10-01-118/2, Mehar Nagar,
Near Mophan School, Old Gajuwaka,
Visakhapatnam, Andhra Pradesh – 530026

.... Applicant

Order dated on: 29.11.2021

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant/IRP : Tapasvilal Deora, PCS

ORDER

1. This Application filed by the Applicant/IRP under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30-A of the Insolvency and Bankruptcy Code (Corporate Insolvency Resolution Process) Regulations, 2016 for seeking to withdraw the CP (IB) No. 62/9/AMR/2020, which is admitted by this Tribunal vide its order dated 11.11.2021. The Regulation 30-A of the IBC (CIRP) Regulations, 2016, is re-produced under:

7/11/21

"30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional"

2. The IRP states that complete fee was received and filed Form FA. Hence, recorded the same. The I.A No.118/2021 is allowed and permission is granted to withdraw the Petition. Hence, CP (IB) No.62/9/AMR/2020 is dismissed as withdrawn.

Accordingly, CP (IB) No.62/9/AMR/2020 along with I.A.No.118/2021 are disposed of.



**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

Swamy Naidu